

Statement

P1, P3 cases by month and year, India

Month	P1			P3		
	2007	2008	2009	2007	2008	2009
January	15	1	7	9	111	7
February	6	2	2	8	51	3
March	8	1	3	6	39	13
April	3	0	4	11	40	9
May	7	1	5	25	33	19
June	1	3	4	29	35	14
July	10	7		54	46	
August	11	21		68	46	
September	5	17		78	32	
October	3	5		95	27	
November	9	8		195	16	
December	5	9		216	8	
TOTAL:	83	75	25	794	484	65

Note: P1 Case included P1+P3 wild mixture; 3 in 2007 (1 in August, 1 in September and 1 in November) and 1 in May 2009.

Data as on 26th June, 2009

Chartering special trains

*30. SHRI O.T. LEPCHA:
SHRI SANTOSH BAGRODIA:

Will the Minister of RAILWAYS be pleased to state:

(a) what are the policy guidelines for chartering special trains in Hill Railways and other special trains;

(b) whether Railways have earmarked the circuits where such chartered trains operate;

(c) what is the annual revenue earned from them by the IRCTC during last three years; and

(d) what is the revenue sharing agreement between IRCTC and the Indian Railways in this respect?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) Chartering trains throughout the Indian Railways network, including the hill sections, are permitted on payment of prescribed charges to railways subject to availability of rake and operational feasibility.

(b) The circuits and the routes depend upon the demand for chartering trains.

(c) The annual revenue of IRCTC from chartering of trains during the last three years are as under:-

Year	Revenue (Rs. in crores)
2006-07	7.49
2007-08	2.33
2008-09	4.45

(d) There is no revenue sharing agreement between Indian Railways and IRCTC in respect of chartering of trains.

Violation of PNDD Act

*31. SHRIMATI BRINDA KARAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the State-wise number of female fetuses aborted in the country in violation of PNDD Act in last two years; and

(b) the details of action taken by Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) While it is difficult to determine the exact number of female fetus aborted in the country as these are conducted surreptitiously with the active connivance of the service providers and the persons seeking such services, according to the National Crime Record Bureau (NCRB), 125 and 96 cases were registered during 2006 and 2007 respectively for foeticide as per the enclosed statement (See below).

The steps taken by the Government include the Constitution of a National Inspection and Monitoring Committee (NIMC) for detecting violation of the Act and conducting of raids, Monitoring through the Central Supervisory Board under the Union Minister of Health and Family Welfare, Creating awareness on the issue through various IEC mechanisms, Sensitizing stake holders including the Judiciary and public prosecutors, holding of workshops/seminars and community awareness through Auxilliary Nursing Midwife (ANM) and Accredited Social Health Activist (ASHA), as well as facility for on-line Complaint registration and online filling of 'Form F' by clinics.